

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/468/(IB)/CB/2017
NAME OF THE APPLICANT : THIRUPUR SURYA HITECH APPAREL PVT LTD
UNDER SECTION : 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

1. ROHAN RAJASEKARAN Counsel for Applicant/ Guarantor Rn - a
2. P. Elayaratnam Kumar . Counsel for financial creditors V.M. KARTHIK V.M. KARTHIK

ORDER

Counsels for both the parties are present. Counsel for State Bank of India submitted that the Financial Creditor is not proceeding against the Guarantor for recovery of the outstanding debt for the reasons that the moratorium has been declared and IRP is appointed. Based on the submission of the Financial Creditor, there survives no cause of action. The petition has become infructuous and is therefore **dismissed**.

-sd/-

MEMBER (TECHNICAL)

ghk

-sd/-

MEMBER (JUDICIAL)